

COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 51 OF 2018 & IA NOS. 567 & 744 OF 2018, APPEAL NO. 52 OF 2018 & IA NO. 581 OF 2018, APPEAL NO. 53 OF 2018 & IA NO. 585 OF 2018

Dated: 04th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

APPEAL NO. 51 OF 2018 & IA NOS. 567 & 744 OF 2018

In the matter of:

Jindal India Thermal Power Limited ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

APPEAL NO. 52 OF 2018 & IA NO. 581 OF 2018,

In the matter of:

M/s Vedanta Limited ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

APPEAL NO. 53 OF 2018 & IA NO. 585 OF 2018

In the matter of:

IND Barath Energy (Utkal) Limited ... Appellant(s)
Vs.
Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Hemant Singh
Ms. Ankita Bafna
Mr. Shariq Ahmed

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-2

ORDER

(IA No. 567 of 2018 in Appeal No. 51 of 2018 – Delay in filing Reply)
(IA No. 581 of 2018 in Appeal No. 52 of 2018 – Delay in filing Reply)
(IA No. 585 of 2018 in Appeal No. 53 of 2018 – Delay in filing Reply)

The learned counsel, Ms. Swapna Seshadri, appearing for the second Respondent submitted that, there are delays of 17 days, 22 days & 22 days in filing replies in Appeal Nos. 51, 52 & 53 of 2018 respectively, which have been explained

satisfactorily in the respective applications. The same may kindly be accepted and the delays may kindly be condoned.

Submissions made by the learned counsel appearing for the second Respondent, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the second Respondent and after perusal of the reasoning given in the applications, it emerges that the delays in filing the replies have been explained satisfactorily and sufficient causes have been shown. The same are accepted. Delays in filing the replies are condoned. IA Nos. 567 of 2018, 581 of 2018 & 585 of 2018 are allowed and stand disposed of.

(IA No. 744 of 2018 in Appeal No. 51 of 2018 – Delay in filing Rejoinder)

The learned counsel, Mr. Hemant Singh, appearing for the Appellant submitted that, there are delays of 17 days in filing the rejoinder in Appeal No. 51 of 2018, which has been explained satisfactorily in the instant application. The same may kindly be accepted and the delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the instant application, it emerges that the delay in filing the rejoinder has been explained satisfactorily and sufficient cause has been shown. The same is accepted. Delay in filing the rejoinder is condoned. IA Nos. 744 of 2018 is allowed and stands disposed of.

APPEAL NO. 51 OF 2018,
APPEAL NO. 52 OF 2018 AND
APPEAL NO. 53 OF 2018

The learned counsel, Mr. Hemant Singh, appearing for the Appellant, prays for two week's time to file his rejoinder to the replies filed by the second Respondent in Appeal Nos. 51 of 2018, 52 of 2018 & 53 of 2018.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder submissions to the replies filed by the second Respondent in Appeal Nos. 51 of 2018, 52 of 2018 and 53 of 2018 by 18.07.2018 after duly serving copy on the other side.

List this matter on **20.07.2018**, as agreed by the learned counsel appearing for the Appellant and the second Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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